(e) The occurence of vacancies and their filling from 1. 1. 83 is as under:

Vacancies from	Appointment from
1-1-1983	1-1-1983
13-1-1983	25-6-1984
9-5 1985	29-10-1985
12-71985	29-10-1985
17-8-1985	10-3-1986
20-8-1985.	10-3-1986
1-10-1935	10-3-1986
9. 3. 1986	
7. 41986.	
15-6-1986	
9-5-1986 (Eight)	

(f) The steps taken to reduce pendency are given in the attached Statement. [Sec Appendix CXL, Annexure No. 27].

Setting up of High Court in Tripura

668. SHRI NARAYAN KAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Central Government have any proposal to set up a separate High Court in the State of Tripura during the Seventh Five Year Plan period; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) and (b) Setting up of High Court is not a Plan-scheme and hence is not connected with the Seventh Plan.

The matter of establishing separate High Court for the State of Tripura is engaging the attention of the Government. Setting up of Paper Mill at Tripura

669. SHRI NARAYAN KAR: Will the Minister of INDUSTRY be pleas ed to state:

(a) whether Central Government have any proposal to set up a Paper Mill in Tripura during the Seventh Plan period; and

(b) if not, what are the reasons therefor, especially in view of the vast forest resources available there?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) There is no proposal to set up a paper mill in Tripura during the Seventh Plan period in the Central Sector. A capacity of 1. 33 lakh tonnes for manufacture of paper has already been set up in the Central Sector in the north eastern region. An additional capacity of 1 lakh tonne is also under implementation in the Central Sector. In case the State Government has any pro. posal to set up a paper mill in Tripura either in the State Sector or in joint sector, it could be considered.

## Joint venture with NRIs for consultancy in Public Sector

670. DR. BAPU KALDATE: Will the Minister of INDUSTRY be pleas, ed to state:

(a) whether Government have taken steps towards setting up a joint venture in collaboration with Non-Resident Indians settled in the U. S. for specialised management and technological services for improved performance of public sector enterprises in'India; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K K. T. E- WARY): (a) and (b) A decision has been taken to set up a joint venture company by selected public enterprises with Non-Resident Indians for specialised management and technological services for better performance of Indian Public Enterprises. Other details regarding setting up of the joint venture company and its activities are yet to be concretised.

## Amount spent by Public Enterprises on Research and Development

671. SHRI DINKARRAO GOVINDRAO PATIL: Will the Minister of INDUSTRY be pleased to state:

(a) the amount of money spent by Public Enterprises under his Ministy on research and development during the last one year; and

(b) the results achieved so far in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWAKY): (a) and (b) The Information is being collected and will be laid on the Table of the House.

## सरकारी क्षेत्र के उपक्रमों में पूंजी विनियोजन

672. श्री जगदम्बी प्रसाद यादव : क्या उद्योग मंत्री यह बताने की कुपा करेंगे कि :

(क) उनके मंतालय के अन्तर्गत आने बाले सरकारी क्षेत्र के उपक्रमों में अब तक कुल कितने धन का विनियोक्त किया गया है और प्रत्येक में घाटे और लाभ की संचित राशि क्या है ;

(ख) क्या सरकार स्थिति में सुधार लाने के लिए कोई कदम उठा रही है; ग्रौर

(ग) क्या यह सच है कि इन उपकमों हिन्दी के प्रगामी प्रयोग के लिए राजन भाषा संबंधी योजनात्रों को 18 वर्षों में पूरी तरह से कार्यान्वित नहीं किया है, और यदि हां, तो उसके क्या कारण हैं?

उद्योग मन्त्रालय में सरकारी उद्यम विभागमें राज्य मंत्री (प्रो० के० के० तिवारी) : (क) लोक उद्यम सर्वेक्षण 1984-85 के अनुसार 31-3-1985 को उद्योग मंत्रालय के प्रशासनिक नियंत्रणा-घीन केन्द्रीय सरकारी क्षेत्र के उपक्रमों में सकल परिसम्पत्ति के रूप में कूल 3919.12 करोड़ रुपये को पंजी निवेश किया गया है। 31-3-1985 को सर-कारी क्षेत्र के इन उद्यमों की संचित प्रारक्षित निधि तथा बचत राशि (विशिष्ट प्रारक्षित निधि को छोडकर) ग्रीर संचित हानि कमश: 793.11 करोड रुपये 1,431.55 करोड रुपये थी।

(ख) सरकार ने सरकारी उद्यमों के कार्य-निष्पादन को बेहतर बनाने के लिए अनेक सद्पाय किये हैं । इन सद्पायों में अन्य बातों के साथसाथ शामिल हैं---वार्य निष्पादन का विभिन्न स्तरों पर गहन परिवीक्षण करना तथा सम्बद्ध विभागों द्वारा ग्रावधिक समीक्षा बैठकें ग्रायोजित करना ग्रीर ग्रीर गतिरोध, यदि कुछ हों, तो उन्हें दूर करने के लिए समुचित उपाय करना, संरचनात्मक पूनर्गठन करना जैसे धारक कम्पनियाँ बनाना , प्रौद्योगिकी को समुन्नत बनाना, संयंत्र तथा उपस्कर का आधुनिकिरण एवं पुनर्स्थापन करना, समुन्नत अनुरक्षण पद्धतियां अपनाना, माल सूची नियंत्रण, उत्पाद विविधीकरण ग्रौर उत्पाद-मिश्र में सुघार लाना, कार्मिकों को प्रशि-क्षण एवं पूनप्रंशिक्षिण दिलाना, लागत नियं-तण एवं लागत घटाने पर जोर देना तथा प्रबंध में कार्मिकों की भागीदारी को प्रोत्साहन देना ।

(ग) जी नहीं । उद्योग मंत्रालय के अधीन सरकारी क्षेत्र के उपकम भारत सरकार की राजभाषा नीति के उत्तरोत्तर कार्यान्वयन के सभी सम्भव प्रयास कर रहे हैं ।